

**NOTICE**

It is hereby notified for the information of the Advocates and the parties appearing in person in the Madurai Bench of Madras High Court at Madurai that in the event of non availability of any Court, as also in the event of any Court passing an order for not placing the matter before the said Court and in the event impugned order is passed by one of the Hon'ble Judges of the Division Bench taking up the case, the Hon'ble Acting Chief Justice has been pleased to approve the following arrangements with effect from 7.2.2022.

A) The urgent matters pertaining to the Division Bench presided over by Hon'ble Mr.Justice Paresh Upadhyay be placed before the Division Bench presided over by Hon'ble Mr.Justice R.Subramanian and Vice Versa.

B) The urgent matters pertaining to the court presided over by Hon'ble Mr.Justice S.M.Subramaniam be placed before the Court presided over by Hon'ble Mrs.Justice S.Srimathy and Vice Versa.

C) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice RMT.Teekaa Raman be placed before the Court presided over by Hon'ble Ms.Justice R.N.Manjula and Vice Versa.

D) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice G.R.Swaminathan be placed before the Court presided over by Hon'ble Mrs.Justice R.Tharani and Vice Versa.

E) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice Abdul Quddhose be placed before the Court presided over by Hon'ble Mr.Justice C.Saravanan and Vice Versa.

F) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice G.K.Ilanthiraiyan be placed before the Court presided over by Hon'ble Mrs.Justice S.Ananthi and Vice Versa.

G) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice B.Pugalendhi be placed before the Court presided over by Hon'ble Mr.Justice R.Vijayakumar and Vice Versa.

H) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice G.Ilangovan be placed before the Court presided over by Hon'ble Mr.Justice K.Murali Shankar and Vice Versa.

This would also include the matters in which any Division Bench passes an order not to place any particular matter before a bench of which one of the Hon'ble Judges is a member or a Hon'ble Single Judge passes an order "Not before me" or "Post before some other Bench" etc.

The aforesaid directions shall be in force until the present assignment continues. In the event of any difficulty in giving effect to the aforesaid general directions and in the event when a matter cannot be placed before the regular Court and the alternate Court as per this standing order, the matter shall be placed before the Hon'ble Chief Justice for appropriate directions.

// BY ORDER OF THE HON'BLE ACTING CHIEF JUSTICE //

Dated: 03.02.2022

Registrar (Judicial),  
High Court, Madras